## GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

# LOK SABHA UNSTARRED QUESTION NO. 2638

TO BE ANSWERED ON THE 16<sup>TH</sup> DECEMBER, 2025

#### MIS-APPROPRIATION OF RICE PROCUREMENT FROM NASHIK

2638. DR. BACHHAV SHOBHA DINESH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has taken cognisance of the reports regarding misappropriation of rice procured from the Nashik district through procurement scheme;
- (b) if so, the details thereof;
- (c) whether the Government has instituted an enquiry to review into the issue, if so, the details thereof including findings of the investigation and if not, the reasons therefor:
- (d) whether the Government has initiated any punitive action against those responsible and if so, the details thereof; and
- (e) the action taken by the Government to prevent reoccurrence of such incidents?

### **ANSWER**

### THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) to (d): As per the information received from Department of Food and Public Distribution (DFPD), the Tribal Development Corporation (a procuring agency in Maharashtra) has communicated that on 2 May 2025 some local newspaper published that Government procured Paddy is being sold in black market of Gujarat.

The Maharashtra State Cooperative Tribal Development Corporation, constituted an inquiry committee on 2 May 2025. In view of certain suspicious matters that have emerged during the course of the inquiry, the Corporation has ordered the seizure and locking of the bank guarantee of the alleged miller.

Also the officials from The Tribal Development Corporation filed a complaint in Surgana Police station on 22 May 2025.

(e): The Government of Maharashtra has instructed agencies to install GPS in paddy carrying vehicle and installation of CCTV camers in rice mills.

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